

DIVISION BENCH

Sub :- Heads of Cases for Cause List for Division Bench

In supersession of order dated 23.07.2014 with regards to heads to heads in order of priority for Cause list for **DIVISION BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under :-

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS		PIL		WRIT APPEAL	
				CIVIL		CRIMINAL							
1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES
2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	CHRONOLOGICALLY i REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	2	HIGH COURT EXPEDITED CASES		
3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES			3	ENVIRONMENT/ POLLUTION	2	HIGH COURT EXPEDITED CASES
4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD			4	MINES AND MINERALS	3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD
5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZENS	5	CASES OF SENIOR CITIZENS			5	PUBLIC PROJECT	4	CASES OF SENIOR CITIZENS
6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS			6	ENCROACHMENT ON PUBLIC PROPERTY	5	CASES OF DIFFERENTLY ABLED PERSONS
7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD			7	OTHER THAN ABOVE	6	CASES MORE THAN TEN YEAR OLD
8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS			7	OTHER THAN ABOVE	7	COVERED MATTERS
9	INTERLOCUTORY ORDERS/HELD UP CASES	9	INTERLOCUTORY ORDERS/HELD UP CASES	9	INTERLOCUTORY ORDERS/HELD UP CASES	9	INTERLOCUTORY ORDERS/HELD UP CASES					8	INTERLOCUTORY ORDERS/HELD UP CASES
10	MATRIMONIAL i. DISSOLUTION ii. RESTITUTION	10	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY	10	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY	10	CASES INVOLVING MAINTENANCE CLAIMS					9	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	PIL	WRIT APPEAL	
				CIVIL		CRIMINAL					
	iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY vi. OTHER THAN ABOVE		iii. OTHERS		iii. OTHERS					iii. OTHERS	
11	MORE THAN TEN CASES GROUP/BUNCH MATTERS	11	MORE THAN TEN CASES GROUP/BUNCH MATTERS	11	MORE THAN TEN CASES GROUP/BUNCH MATTERS	11	MORE THAN TEN CASES GROUP/BUNCH MATTERS			10	MORE THAN TEN CASES GROUP/BUNCH MATTERS
12	CASES OF STREET VENDORS	12	QUASHING: FIR/INVESTIGATION: i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (B) CHARGESHEET i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (C) COMPLAINT i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGES: (D) i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	12	CASES OF STREET VENDORS	12	QUASHING: FIR/INVESTIGATION: i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (B) CHARGESHEET i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (C) COMPLAINT i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE (D) CHARGES: i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING			11	CASES OF STREET VENDORS

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT		ELECTION MATTERS	PIL	WRIT APPEAL		
				CIVIL	CRIMINAL					
					PUBLIC SERVANTS iii. OTHER THAN ABOVE					
13	M.P. ACCOMODATION CONTROL ACT i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	13	APPEALS AGAINST CONVICTION i. DEATH SENTENCE ii. LIFE IMPRISONMENT (I) PEOPLE'S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL iii. SENTENCE PERIOD (I) PEOPLE'S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL	13	ELECTION: i. REPRESENTATION OF PEOPLE ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	13	HABEAS CORPUS		12	ELECTION: i. REPRESENTATION OF PEOPLE ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS
14	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14	CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	14	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14	DETENTION		13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT		ELECTION MATTERS		PIL		WRIT APPEAL	
				CIVIL							
15	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15	WOMEN IN JAIL HAVING CHILDREN WITH THEM	15	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15	EXTERMENT			14	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS
16	EDUCATION: i. PROFESSIONAL ii. OTHERS	16	OFFENCES RELATING TO WOMEN	16	EDUCATION: i. PROFESSIONAL ii. OTHER	16	COMPENSATION			15	EDUCATION: i. PROFESSIONAL ii. OTHER
17	SERVICE MATTERS	17	OFFENCES RELATING TO CHILDREN	17	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER xii. DEPUTATION/REPATRIATION xiii. OTHERS	17	OTHER THAN ABOVE			16	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. PUNISHMENT/DISCIPLINARY ACTION viii. COMPULSORY RETIREMENT ix. TRANSFER x. DEPUTATION / REPATRIATION xi. OTHERS NOTE :- OTHER THAN RELATING TO JUDICIAL OFFICER & WHEN ONE PARTY IS COURT
18	ARBITRATION APPEAL	18	SC & ST (PREVENTION OF ATROCITIES) ACT	18	ARBITRATION					17	ARBITRATION
19	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	19	OTHER THAN ABOVE	19	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES					18	TAXATION: i. MUNICIPAL TAXES ii. OTHERS
20	COMPANY APPEAL			20	VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES					19	VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES

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CIVIL (Appeal/Revision/Misc.App.)	CRIMINAL (Appeal/Revision/Misc.App.)	WRIT		ELECTION MATTERS	PIL	WRIT APPEAL	
		CIVIL	CRIMINAL				
		A. CENTRAL RULES B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE				A. CENTRAL RULES B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATION S A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE	
21	ACCIDENT CLAIMS I. COMPENSATION REFUSED. II. ENHANCEMENT OF COMPENSATION. III. OTHERS.		21	INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS		20	INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS
22	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS		22	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS		21	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS
23	F.A. U/S 54 LAND ACQUISITION ACT		23	OTHER THAN ABOVE		22	OTHER THAN ABOVE
24	OTHER THAN ABOVE						

This order shall come into force with immediate effect.

Sd/-

DIVISION BENCH

Sd/-
HON'BLE THE CHIEF JUSTICE
26.03.2014

(MANOHAR MAMTANI)
PRINCIPLE REGISTRAR (JUDICIAL)
26.03.2014